FORM NO. 21

	Join G.M.II. Lanoturs. INDEX SHEET	Respondent(S)
Serial N	o. DESCRIPTION OF DOCUMENTS	PA
<u> </u>	check list	A1- 6
2	order Sheet.	A3-
3	final order dt. 19.4-25	PA
4	Petition	A10-
<u>\$</u>	Power	122
6	Annexure	A25-
7	CB	A39 -
ව	Adridavit	Ang -
9	M. P. 3927 94	Asy -



Particulars to be Examined

Endorsement as to result of examination

- 11. Are the application/duplicate copy/spare copies signed ?
- 12. Are extra copies of the application with Anneyures filed ?
 - a) Identical with the Original ?
 - b) Defective ?

Have the file size covelopes bearing full addresses of the respondents been filed ?

- 14. Are the given address the registered address?
- 15. Do the names of the parties stated in the copies tally with those indicated in the application ?
- 16, Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
 - a) Conciso ?
 - b) Under distinct heads ?
 - c) Numbered consectively R
- d) Typed in double space on one side of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons ?
- 19, whether all the remedies have been exhausted.

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16/7/90

V Dex., Regulary

In the Central Administrative Tribunal Allehabed Lucknow Bench, Lucknow.

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Claim Petition No. 122 of 1990 (L)

Davi Presed Misra

... Applicant-Claiment.

Versus

Joint General Hanager II
(Disciplinary Authority)
Canteen Stores Department
"ADLIPHI" Haharshi Karvey Road,
Bomba-y and others. ... Respondents.

INDEX

1. ...pplication ... 1 to 11

2. ...mexure No.1
(Copy of the chargesheet served on the applicant

3. Inherture No.2
(Copy of the representation dated 22.2.90
submitted by the applicant to the chargesheet served on him)

by opposite party No.1)

4. Amenura No.3
(Copy of the appointment letter dated 26.3.90
E-ppointing any Enquiry Officer to conduct the departmental proceedings against the applicant)

.. 24 to 25

... 12 to 14

Y. C

Doted Lucknow: July /6 ,1990. Signature of the Applicant.

16/7/9P

Deputy icentuarill

In the Central Administrative Tribunal Allahabad Lucknow Bench; Lucknow.

. . . .

Claim Petition No. 222 of 1990 (L)

Devi Presad Misra, aged about 29 years, son of Bhawani Presad Misra, resident of 554/175 Ka Ehhota Berha, Alambagh, Lucknow, working as Class IV permanent employee in Canteen Sores Department, Lucknow.

... Applicant-Claimant.

Versus

EJM132a

2. Regional Manager, Canteen Sores
Department, Lucknow.

(1)



3. Manager, Canteen Stores Department,

Lucknow Depot, 39, Havioc Lines,

Lal Bahadur Shastri Marg,

Lucknow.

... Respondents.

Claim Petition under Section 19 of the Administrative Tribunals act

The humbly applicant-claimant begs to state as under:-

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l. Particulars of the order against which application is made:

That in spite of the representation given to the opposite party No.1 which is the disciplianary authority for staying the departmental proceedings in view of the fact that criminal case against the applicant is pending and yet is to be decided by the competent court, the st next date fixed in the departmental proceedings is 16.7.90.

F.J.MISTE.



2. Jurisdiction :

The applicant declares that the departmental proceedings which are going against him, are well within the jurisdiction of this Hon'ble Tribunal as he is an employee posted at Canteen Stores Department, Lucknow and the disciplinary proceedings are also going here.

3. Limitation:

The application is within time as contemplated under Section 21 of the Act as the representation made to the disciplinary authority for staying the departmental proceedings has been made on 28.2.90.

4. Facts of the Case:

(1) That the petitioner was appointed on 1.3.83 in Class IV in Canceen Stores
Department Lacknow and since then he is continuously working on the post without any complaint against him.

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- of the applicant he was confirmed on the post of Class IV and thereafter he is continuing as permanent employee of Centeen Stores Department, Lucknow.
- against the applicant by Sri B.S. Hair,
 Hajor Officer Commanding Rear 12 Hadras
 to the effect that he was caught red
 handed by with 5 Safari Suit Cases
 while he was passing through the
 Cantonment area. The applicant was
 handed over to the police alongwith the
 Suit Cases and Bicycle.
- on 19.3.88 by the leanred Hagistrate in whose jurisdiction the crime was committed and after the grant of the bail the applicant resumed duty and started working on the post in question.
- the (5) That a chargesheet was submitted in Crime No. 123 of 1988 under Section 41/411/380 I.P.C. by the police of P.S. Alambath against the applicant

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before the criminal court and the trial is pending before the learned Magistrate and the same has not been decided as yet and neither any evidence has taken place before the learned Magistrate.

- trial the applicant was served with a chargesheet by opposite party No.1 on the same occurrence, and the applicant was asked to submit the reply within ten days. A photostat copy of the said chargesheet is being annexed herewith as Annexure No.1.
- chargesheet by the opposite party No.1

 the applicant submitted his reply on

 28.2.90 stating inter alia therein that

 the said departmental proceedings are

 vithout jurisdiction and they cantinue

 in view of the office merorandum issued

 by the Government of India to the effect

 that when a criminal trial is pending

imministen the departmental proceedings should not be resorted to and the authorities must wa-it for the decision of the trial.

A true copy of the said representation

- TIMISZ



dated 28.2.90 is being annexed herewith as <u>Annexure No.2.</u>

the disciplinary authority, opposite party No.1 appointed one defence assistant also to the applicant to protest and defend him against the charges levelled against him inspite of the fact that no consent was given by the applicant to appoint a person of his own choice.

(9) That the diciplinary authority without considering the reply of the applicant dated 28.2.90 proceeded to appoint an Emulicated proceedings against the departmental proceedings against the applicant on 26.2.90. A photostat copy of the appointment letter is being annexed herewith as annexure No.3. The disciplinary authority did not consider the representation of the applicant and the same is lying undisposed of with the disciplinary authority; and, therefore, the proceedings against the applicant are illegal.

Ff. Misza



- That first date by the Enquiry Officer
 was fixed as 14.6.90 and, thereafter,
 the next date was fixed as 18.6.90.
 On 18.6.90 the applicant fell ill and
 could not attend the departmental
 proceedings and the next date was
 given as 16.7.90.
- appear on 16.7.90, the Enquiry will be concluded against the applicant ex parte without hearing the applicant as the enquiry should go on or not, is not the subject matter of the Enquiry Officer and it could be decided by the opposite party No.1 only who is the disciplinary authority but the same has not been done.
- (12) That no report by Canteen Stores

 Department has been made to the police

 with respect to any shortage in their

 Depot.
- (13) That the applicant also filed the photostat copy of the cash memo by which the said Suit Cases were man purchased from Aminabad for consideration before the criminal court as well as before the

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disciplinary authority, but the disciplinary authority did not consider the same and ignored the cash memo filed by the applicant.

- charge has either been established, or can be established against the applicant in view of the fact that he has already produced the receipt and cash memo of the 5 Suit Cases which were purchased by him on 17.2.28 and, therefore, the charge against the applicant is baseless and false.
- is concluded and it is found that the applicant has not been acquitted imhonourably, then only the departmental proceedings can be resorted to.
- complicated questions of fact and law and in case the applicant is forced to disclose his defence prior to the decision of the criminal trial, then it will prejudice the applicant and his criminal trial can be effected too as well.

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(R)

(17) That it is settled have that the department proceedings cannot proceed unless and until the criminal case pending in the court is decided and this is supported by the government orders issued by the Government of India.

5. Details of the remedies exhausted:

The applicant has already made a representation on 28.2.90 stating therein that the departmental proceedings should be dropped in view of the pendency of the criminal trial and the applicant also quoted the Government Order (Ministry of Home Affairs) in Office Memorandum No. F-39/30/54 ESTS dated June 7, 1975 read with memorandum No. 39/8/64 ESTS(A) dated September 4, 1964 but the same has not been considered by the disciplinary authority

6. Matters fiot previously filed in any other court:

The applicant declared that he has not previously filed any application, writ patition or suit regarding the matter in respect of which this a-pplication has been made before court of law or any other authority or any o

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Bench xeen of the Tribunal and nor any such applicantion, writ petition or suit is pending before any of them.

7. Reliefs sought:

In view of the facts mentioned in para 4 above, the applicant prays for the following reliefs:-

- (i) to quash the department/proceedings pending before the opposite party To.1 till the criminal trial is decided; and
- (ii) to dispose of the representation dated 28.2.90 pending before the opposite party No.1.

8. Interim relief:

Pending final decision of the application; the applicant seeks for issue of the following interim orders:-

The departmental proceedings pending against the applicant may be stayed during the pendency of the instant application.

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9. Pa-rticulars of Bank Draft:

10. List of enclosures:

- (1) annexure No.1 (Copy of the chargesheet served on the applicant by opposite party No.1)
- (2) Annexure No.2
 (Copy of the representation dated 28.2.90 submitted by the applicant to the chargesheet served on him)
- (3) Annexure No.3
 (Copy of the applicant letter dated 26.3.90 appointing an Enquiry Officer to conduct the departmental proceedings against the applicant)

11. Verification:

I, Davi Prasad Misra, son of Bhawani
Prasad Misra, aged 29 years, working as
the office of
Class IV permanent employee in/Canteen

Stores Department, Lucknow, resident of 554/175 Ka Chhota Barha, A-lambagh, Lucknow, do hereby verify that the contents of paragraphs 1 to 10 are true to my personal knowledge and that I have not suppressed any material fact.

AT MISAR

Dated: Lucknow:
July 16, 1990.

Signature of the Applicant.

In The Horbul With Coxact of Fuclicater affects Such Buch Lucionow [बादी] अपीलान्ट Al Devile More on an प्रतिवादी [रेस्पान्हेन्म] Devi Pd. Misza बनाम प्रतिवादी (रेखान्डेन्ट) Toint General Manager 11 स्वर्गता (1)सन् 90 पेशी की ता० /3-7 - १६९० ई० *0* मी मुकदमा नं० S'S' CHACHAN ADVOCALE ऊपर लिखे मुकद्दमा में अपनी ओर से श्री HIGH COURT SuckNow 23 and resalt को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा सें वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी ब जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर सें हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वंशा स्वीकार है और होगी मै यह भी स्वीकार 1 करता हुँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहुँगा ध्यर मुकद्दमा अदम पैरबी में एक तरफ मेरे खिलाफ फैसला हो ज़िता है उसकी जिम्मेदारी मेरे वकील पर बहीं होगी इसलिए यह बकालतनाम्प्र लिख दिया प्रमाण रहे और समय पर काम आवे। साक्षी (गवाह) साक्षी (गवाह) सन् १६%ई० दिनांक

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मुकदमा नं०''''''''' नाम फरोकेन'''''

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………...साक्षी (गवाह)⋯⋯ साक्षी (गवाह)

महीना सन् १६

स्वोकृत

Before the Children Hed monstrange "I substitute Cigital Renon Lucknow Den Paris Missing form wholes the yes कॅन्टीन स्टोअर्स विभाग CANTEEN STORES DEPARTMENT "ADELPHI". Maharshi Karva Road, Bombay-400 020. 11/33 मोतनीय . Ref No. 3/A-3/PN- 4948 € CONFIDENTIAL **MEMORANDUM** The undersigned proposes to hold an inquiry against Shri DEVI PRASAD MISRA, MAZDOOR, CSD DEFOT, LUCKNOWINDOR Rule 14 of the Central Civil Services (Classification Control and Appeal) Rules 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of imputation of misconduct or misbehaviour in support of each article of charge, is enclosed (Annexure-II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexures III and IV). DEVI PRASAD MISRA is directed to submit within 10 days of receipt of this memorandum a written statement of his defence and also to state whether he desires to be heard in person. DEVI PRASAD MISRA Shri_ is further informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge. DEVI PRAGAD MISRA is further advised to nominate a Government servant whom he would like to act as his defence assistant during the inquiry if it becomes necessary in terms of para 3 above within 20 days of receipt of this memorandum. Guide-lines in respect of nomination of a defence assistant are attached, DEVI PRASAD MISRA _is further informed that if he does not submit his written statement of defence on or before the date specified in para 2 above or does not appear in person before the inquiry authority or otherwise, fails or refuses to comply with the provisions of Rule 14 of the C.C.S. (C.C.A.) Rules 1965, or the orders/directions Issued in pursuance of the said rule, the inquiry authority may hold the inquiry against him ex-parte. DEVI PRASAD MISRA Attention of Shri is invited to Rule 20 of the Central Civil Services (Conduct) Rules 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings, it will be presumed that Shri_ DEVI PRASAD MISRA is aware of such a representation and that it has been made at his Instance and action will be taken against him for violation of Rule 20 of C.C.S. (Conduct) Rules 1964 The receipt of the Memorandum shall be acknowledged. (A. THYAGARAJAN) Brigadier Joint General Manager II (Disciplinary Authority) Engl: To: PN-4948 SHRI DEVI REASAU NISRA (THEOUGH PROPER CHANNEL) MAZDOOK CSD DEFCT LUCIATION COMMUNITAL · 7/1/15000

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DATED

JANUARY 1990.

AMBXULE - I

STATERING OF ARTICLE OF CHARGE FRANED AGAINST IN-4948 SALL BEVI LEADAD LIGRA, MAZDOOR? CSD DEPOT, LUCKNOT

Bhri Devi Trasad Nisra while functioning as Mazdoor at CSD Depot, Lucknow on 17.3.88 at about 23.30 hrs. was caught by the Sentry of 12 Madras Regt along with five suit cases Safari Galaxy 21" (5 x C/s) and handed over to the police.

Thus the andd Shri Devi Pragad Misra by his above act did not maintain integrity which exhibited conduct unbecoming of a Government Servant thereby violated Rule 3 of CCS (Conduct) Rules.

Aithe-Xure - II

OF OTHER OF IMIUMANTONS OF HISCOMOUCY IN SULTONY OF ANTICLE OF OTHER FRANCE ACAINST PN-4948 SHRI DEVI PRASAD MISRA, MALLOCK, CHI DELOC, LUCINON

ARTICLE - I

That on 17.3.88 at 2330 hrs. the said Thri Lovi France Hiere and Chri Ramchender Tiwari, a unity rated Resideor less caught by the sentry of 12 Madras mept. Clangeth five numbers of Suit Cases Safari Galaxy 21" and later handed over to local police, which was intimated by the Manager, CSD Depot Lucknow telegraphically and Confirmatory copy bearing ref.No.LUD/N-3/19 dt. 18.3.88. Further on learning the above news the Manager and the Assistant Nanager, Cab Depot, Lucknow carried out a physical check of the stores and found 5 Suit Cases of the above brand short in the assembled lot of 39 GTC Varanasi kept outside the godown in Depot Fremises.

Accordingly CSD HO Bombay vide Confirmatory copy bearing telex No.3/A-3/1420/268 dt. 23.3.88 instructed the Lanager to investigate the matter and submit complete details.

No.LUD/N-3/FR-4948/36 dt. 6.4.88 asked the said Shri Devi frased Hisra's explanation, which was submitted by him vide letter dt. 14.4.38 but was not found satisfactory.

Ar state corlier O/C Rear Maj. B.J. Hayar of 12 Radras(kenr) C/o 60 Inf. Bdc. C/o. 56 AlO in his letter No.12E/Lenr/3/Rice(i) dt. 21.4.88 has confirmed the handing over of them to the police on 18.3.88.

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Canteen Stores Department

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119, Meliste di Errivo Road,

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Accordingly CSD HO Vide Order No.3/A-3/1420/489 dt. 30.6.88 directed RM(Central) to carry out investigation in to the entire case and pin-point the persons responsible for the same. RM(C) in his report No.RMC/CONF/LUD/77 dated 10.11.89 has again confirmed the theft of Index No.37008 Suit Case Safari Galaxy 21" on the night of 17.3.88.

Thus the said Shri Devi Prasad Misra by his above act did not maintain integrity which exhibited conduct unbecoming of a Govt. Servant.

ANNEXURE - III

LIST OF LOCUMENTS BY WHICH THE ARTICLE OF CHARGE FRAMED A AINST IN 4948 SHAI DEVI FRASAD MISRA, MAZDOOR, COD DEIOT, LUCKHOW IS PROPOSED TO BE BUSTAINED.

- †) Confirmatory copy of Telegram No.LUD/ N-3/19 dated 18.8.88.
- 2) Continuatory copy of HO Telex No.3/A-3/1420/268 dt. 23.3.88.
- 3) Letter No.LUD/M-3/PN-4948/36 dt. 6.4.88.
- 4) Letter of the individual dt. 14.4.88.
- 5) Letter No.3/A-3/1420/489 dt. 30.6.88
- 6) Letter No.12M/Rear/B/Misc(i) dt. 21.4.88
- 7) Letter No.RMC/CONF/LUD/77 dt. 10.11.89.

ANNEXURE - IV

TIST OF WITHINGES BY WHICH THE ARTICLE OF CHARGE FRAMED A ATNOT FN-4948 DHAT DEVI FRASAD MISRA, MAZDOOM, CSD EPOT, LUCLNOW IS INOPOSED TO BE <u>JUSTAINED</u>:

1) The libraryer, CDD Lepot, Lucknow.

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In the Central Administrative Fribunal Allahabed Lucknow Bench, Lucknow.

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Claim Petition No.___of 1990

Devi Presad Misra

... Applicant.

Versus

Joint General Manager II;

(Disciplinary a-wihority)

Canteen Sores Tepartment,
Karve
Rarve
Rall Raharishi Carrent Road,

Bombay and others.

... Opp.Parties/ Respondents.

annexure No. 2

.

To,

The Joint General Manager II; (Disciplinary Authority) Canteen Stores Department, "ADELPHIS Ma-harshi Kerve Road, Bombay-400020.

Through: Proper channel.

Subject: Disciplinary enquiry/proceedings to be initiated against the applicant.

Reference: Confidential Memorandum
No.3/A-3/PN-4948/(2)/133
dated Feb. 2; 1990 received by the applicant on Feb. 19,
1990.

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Sir,

The humbly applicant most respectfully submits as under:-

- That the applicant is a confirmed permanent employee of Canteen Stores Department holding his lien against a substantive permanent post.
- 2. That the work and conduct of the applicant have always been quite up to the mark and integrity was always found above board, during his entire service carrier in Canteen Stores

 Department.
- That the humble innocent applicant was implicated in a false case of theft. A concocted story was implanted in an episodic manner and ultimately a case crime No.123/88 under section 41/411 T.P.C., later on converted under section 380/411 I.P.C. was registered at Police Station Alambagh, Lucknow on 17.3.1988. Eri B.F. Nayer, Major, Officer Commanding Rear 12 Madras Regiment got the case registered against the applicant and one of his colleague Eri Ram Chandra.
- 4. That the applicant and his colleague

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Ram Chandra both were handed over to Police. We both were produced before the competent court of law at Lucknow. Considering the facts and circumstances of the case and arguments put forth by the local Police the Hon'ble court was pleased to grant bail and ultimately we both were bailed out. The case has been charge sheeted. Local Police of Police Station Alambagh filed chargesheet in the Hon'ble Trial court of Judicial Magistrate Second Lucknow and the case is pending decision before the competent court of law. March 2, 1990 is the next date fixed for hearing.

- That in the same case of alleged theft against the applicant, Manager Canteen Stores
 Department Lucknow called for applicant's
 explanation through his letter No. LUD/M-3/PN-4948/
 36 dated April 6, 1988 as to why disciplinary
 action should not be taken against the applicant
 for his alleged unbecoming conduct/misconduct or
 misbehaviour as specified in your aforementioned
 confidential memorandum dated Feb. 2, 1990 referred
 to above.
- 6. That the applicant filed his detailed explanation dated 14.4.1988 in response to show cause notice dated April 6, 1988 is used by the Manager Lucknow Depot. The applicant on being

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released on bail was allowed to resume his duties as usual because of the fact that case of alleged theft against the applicant was pending for judicial trial before the competent trial court at Lucknow and further more the applicant was released on bail before the period of 48 hours as specified under Eule 10 of Central Civil Services (Classification Control and Appeal) Rules 1965 as

Rule-10 (Suspension)

(2) A Govt. servant shall be deemed to have been placed under suspension by an order of appointing authority:-

repreduced below:-

(a) with effect from the date of his detention, if he is detained incustody, whether on a criminal charge or otherwise, for a period exceeding forty eight hours.

The applicant since then discharging his duties as usual in the spirit of work is worship. The applicant never gave any chance of any sort of complaint to his senior and superior officers, staff against him about his work and conduct except the colitary instance where he was implicated in a case of theft maniphlated against him on false and

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flimsy grounds under the wrong matical motion out of arbitrariness and vindictiveness of certain persons who were being upon to ruin his future service carrier. True photostat copies of letter dated april 6, 1988 and applicants explanation dated April 14, 1988 duly acknowledged by the Manager Lucknow Depot on 15.4.1988 are annexed as Annexure To. 1 and 2 respectively.

7. That in response to your letter no. 3/A-3/PN-4948(2)/133 dated Feb. 2, 1990 received by the applicant on Feb. 19, 1990 proposing to hold an enquiry against the applicant under Rule No.14 of C.C.(Classification Control and Appeal) Rules, 1965, i.e. disciplinary proceedings against the applicant, the humbly applicant has to make the following submission for favour of your kind consideration to meet the end of justice and equity before law:-

- Affairs, in office Memorandum No. F.39/30/64 Ests dated June 7, 1955 read with Memorandum no.39/8/64 Ests (A) dated Sept. 4, 1964 has issued specific instructions laying down the policy and procedure of Departmental proceedings and prosecution as repreduced below:-
 - 1) Presecution should precede departmental action.

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The following procedure should normally be edopte in cases of alleged criminal misconduct of Gov. servants.

(2) Ar soon as sufficient evidence is available for the purpose in the course of investigation in cases of misconduct, whether such investigation is conducted departmentally or through the Police (16 cluding the arm special Police establishment) action should be taken forthwith. It has been decided that procectaion should be the general rule in those case which are found fit to be sent to court after investigation, and in which the offences are of bribery, corruption or other criminal misconduct involving loss of subspantial public funds. In such cases depactmental action should not precede prosecution. In other cases involving less serious offences or involving malpractices of a departmental nature. generimental action only should be taken and the nuestion of prosecution should generally not arise.

(3) Defore initiating criminal proceedings advice on evidence should be obtained from Government counsel, and in more important cases from the Attorney General or the Solicitor General. Where the conduct of an officer discloses a grave offence of a criminal nature, criminal prosecution should be the rule and not the exception. Where competent authority is

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satisfied that there is no criminal case which can be reasonably sustained against such officer, criminal prosecution should not, of course, be restored to; but prosecution should not be avoided merely on the ground that the case might lead to an acquittal.

Home Affairs Govt. of India further illustrated the types of cases to be classified under knds.

Instruction No.1 where it has been categorically made clear that prosecution should precede departmental action. The meaning thereby that no departmental enquiry/action should be instituted till such time the case is pending for judicial tria-1 before the competent court of law. The Ministry of Home Affairs Covt. of India, giving clarification to the Director General Post and Telegraph Department has further made it clear that:-

"In all cases which are considered fit for prosecution according to the criteria laid down in the preceding sub paragraph, a report should be lodged with the police as soon as the case comes to notice and departmental enquiry should not be held simultaneously with the police enquiries except to the extent permitted by the police. The question of taking departmental action in such cases would arise after either completion of police enquiries or after the process of prosecution in a court of law have been completed. If, however, it is desired to conduct departmental enquiries simultaneously with police

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enquiries or to take departmental action whereever feasible before the case is taken up for prosecution by the police, the matter should be decided after consultation with the police authorities.

Obviously there is no law or logic to initiate any departmental enquiry/action against the applicant at the immature stage when the case is under that before the competent court of law.

8. That Rule No. 14 of C.C.S. (Classification, Control and Appeal) Rules 1965 deals with procedure for imposing major penalities including prosecution end sunishment under law as provided under I.P.C. end Cr.P.C. etc. In the instant case the applicant is facing judicial trial before the competent court of law at Lucknow as stated in Moregoing paras hence it is totally unjust and illegal to initiate an enquiry under Rule 14 as proposed. Needless to mention that enquiries have been conducted by the local Policer of Police Station Alambagh Lucknow where the case was registered against him and after that the case has been chargesheeted and the charge sheet has been filed by the Police before the Hon'ble Trial Court at Lucknow. Obviously it is a totally immature stage to proceed departmentally against the applicant for one and the same alleged charge of theft having no legal sanctity in the eyes of law.

PRAYER

It is, therefore, most humbly and

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respectfully prayed in view of the facts and circumstances stated in foregoing paras of this application of the applicant, that your kind honour is pleased to drop the idea of holding an enquiry against the applicant under Rule 14 of the C.C.S. (Classification Control and Appeal) Rules 1965 and proceed departmentally against him till the case crime no. 123/88 is finally decided by the competent court of law at Lucknow. The said notice no.3/A-3/PN-4948/(2)/133 dated Feb. 2, 1990 be treated to have been withdrawn/cancelled for the present.

The humble applicant shall remain grateful for the just, genuine and legal request of the applicant, having been accepted by your kind honour in the name of fair play and justice.

Yours felthfully,

Dated: Feb. 28, 1990.

Sd/- Devi Prasad Misra (Devi Prasad Misra) P.N.4948 -Mazdoor C.S.D. Depot, Lucknow.

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कॅन्टीन स्टोर्स विभाग CANTEEN STORES DEPARTMENT

H.O. 'ADELPHI', 119, Maharshi Karve Road, Bombay 400 020.

CONFIDENTIAL

Ref. No. 3/A-3/PN- 4948 / 4 1

Date: March 90

ORDER

WHEREAS an inquiry under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 is being held against

PN-4948 SHRI DEVI PRASAD MISRA, MAZDOOR, CSD DEPOT, LUCKNOW

in respect of the charges framed

under Memorandum

No.3/A-3/PN-4948/(2)/133 dated 02 Feb 90.

- 2. AND WHEREAS the undersigned considers it necessary to appoint a Presenting Officer to present the case in support of the articles of charge framed against the said official before the Inquiry Authority.

SHRI S.R. SINHA, OFFG. AAO

PRESENTING OFFICER, OFFICE OF RM(Central) LUCKNOW to present the case in support of the articles of charge before the Inquiring Authority.

The receipt of this order is to be acknowledged

· THYAGARAJAN)

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CHEMIL (INCHA), I

Joint General Manager II (Disciplinary Authority)

/ TO

PN-4948 Shri Devi Prasad Misra Mazdoor CSD Depot

(Trhough proper channel)

Your attention is drawn to sub-rule 8 of Rule 14 of CCS (CC&A) Rules in respect of taking assistance of any other Government servant to present the case on your behalf, before the Inquiring Authority. A copy of guidelines in this regard is enclosed/has been already sent alongwith the chargesheet.



(Presenting Officer)

cc: Shri S.R. Sinha Offg. AAO RM(Central) Lucknow.

A case file containing copies of the following documents is forwarded herewith and the same may please he returned after completion of the inquiry proceedings.

- i) Memorandum referred to above along with its enclosures I to IV:
- ii) Statement of defence dated 28.2.90 /the Charged Official has not submitted a defence statement so far.

 The memorandum is served to the charged official on 19.2.90.
- iii) Order appointing the Inquiry Officer.
- iv) Following circulars/books are enclosed for your guidance :
 - a) A Hand Book of Presenting Officer.
 - b) Extract from Vigilance Hand Book.

Shri KK Loomba
Area Manager
CSD Depot
Meerut.

(Inquiry Officer)

cc: D G M (F&A), HO, Bombay

a cc: The Manager, CSD Depot, Lucknow

cc: RM(Central) Lucknow

cc:

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In the Central Administrative Tribunal at Allahbad, Circuit Banch, Lucknow.

20/ml91

Misc. Application No. 1. We. 125 (91 (2, of 1990

on behalf Respondents.

In

Case No. 6/A. 222 of 1990 (1)

Deri Pd. Missa

. Applicant.

Versus.

APPLICATION FOR CONDONATION OF DELAY

The respondents respectfully beg to submit as under :-

- 1. That the written reply on behalf of the respondents could not be filed within the time allotted by the Hon'ble Tribunal on account of the fact that after receipt of the parawise comments from the respondents, the draft-reply was sent to the department for vetting.
- 2. That the approved written reply has been received and is being filed without any further loss of time.
- 3. That the delay in filing the written reply is bonafide and not deliberate and is liable to be condoned.

wherefore, it is prayed that the delay in filing the written reply may be condoned and the same may be brought record on which the respondents shall ever remain grateful as in duty bound.

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Lucknow:

Dated :

(Dr. Dinesh Chandra) Counsel for the Respondents.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH

LUCKNOW

Counter affidavit on behalf of Respondents.

In

1991 AFFL DAVIT 1 M PEST. COURS

O.A. No. 222 of 1990(L)

Devi Pd. Misra

Applicant

Aerene

Joint General Manager, II & others

Respondents.

I, D.L. Handa, aged about 54 years, son i Religion Ram Handy Manager Canteen Stores Department, Lal Bahadur Shastri Maig, Lucknow do hereby solemnly affirm and state as under:

1. That the deponent has read the application filed by Shri D.P. Mishra and has understood the contents thereof.

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- 2. That the deponent is well conversant with the facts of the case deposed hereinafter and is swearing this affidavit on behalf of all the respondents.
- 3. That the contents of para 1 of the application need no comments. It is however, submitted that an enquiry was instituted against the applicant under Rule 14 of the C.C.S. (C.C.A.), Rules, 1965 due to the applicant having been caught by the sentry of 12 Madras Regement rapp carrying five numbers of Suit Cases Safari Galaxy 21 on 17.3.88 at about 2300 hrs, While he was serving as Mazdoor at Canteern Stores Department, Lucknow. A case under Sec. 41 and 411 I.P.C. was registered against him.
- 4. That the countents of para 2,3 4(i) and 4(2) need no comments.
- 5. That in reply to para 4(3) it is stated that at about 23.30 hrs.on 17.3.88, the applicant and Shri Ram Chandra Tewari, a D/R Mazdoor were caught by the sentry of 12 Madras Regiment alongwith 5 suit cases Safari Galaxy 21°. An F.I.R. was lodged and they were handed over to the police. A copy of the letter from the O.C. of 12 Madras Regt. dated 21.4.88 addressed to the deponent is this connection is being filed as Annexure R-1. A copy of F.I.R. is also being filed as Annexure R-2.

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Further investigation conditted by the Regional Manager (C) confirmed the involvement of the applicant in the theft of 5 Suit cases Safari Galaxy 21 from the depot premises. A copy of the investigation report is being filed as Annexure R-3.

- 6. That the contents of para 4(4) and 4(5) need no comments.
- 7. That the contents of para 4(6) and 4(7) are admitted.
- 8. That in replyte para 4(8) it is stated that Rule 14(8) provides that the Govt. servant against whom disciplinary proceedings have been initiated may take the assistance of any of the Govt. servant to present the case on his behalf. Thus no permission was needed by the applicant to secure the assistance of any other Government servant of his choice.
- 9. That in reply to para 4(9) it is stated that the contents of the representation dated 28.2.90 referred to in the answering paragraph are misconceived. The guidelines contained in the Instruction 1 with regard to department proceeding

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or prosecution are not applicable to the present case. The applicant was involved in a theft case and was Charged for violation of Rule 3 of C.C.S.(Sonduct) Rules. Criminal case under section 41 and 411 I.P.C. has been registered against him.

10. That the contents of para 4(10 and 4(11) need no comments.

- 11. That in reply to para 4(12) it is stated that it was not necessary to lodge a report of the shortage in the canteen depot as the applicant had already been caught red handed with missing articles and F.I.R. in this regard was lodged km with the police.
- 12. That in reply to para 4(13) it is stated that it was for the enquiry officer to take into account the cash memo of the suit cases produced by the applicant in his defence.
- 13. That in reply to para 4(14) it is stated that the Enquiry Officer submitted his report which was based on the evidence placed before him by the applicant and the Presenting Officer during the course of enquiry proceedings.

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- 14. That the contents of para 4(15) are misconceived. The Govt. of India's Instruction No. 1 with regard to Departmental Proceedings and prosecution is not applicable to the present case.
- 15. That the contents of paras 4(16) and 4(17) are misconceived. The applicant has denied the charges framed against him in the charge sheet vide his letter dated 22.2.90. As the proceedings were initiated under Rule 14 of the CCS (CCA) Rules, 1964 it was obligatory to hold a formal enquiry into the matter. Accordingly, Enquiry as well as Presenting Officers were appointed and t the procedure outlined for holding Enquiry under Rule 14 of the CCS (CCA)Rules, 1964 was observed.
- 16. That the contents of paras 5 and 6 need no comments.
- 17. That in view of the submissions made in the above paragraphs the relief sought for in para 7 and Interil relief prayed for in para 8 are not admissible. The application lacks merit and is liable to be dismissed.

18. That the contents of paras 10 and 11 need no comments.

Lucknow
Dated:

Strale Strands

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Diponent.

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Verifica tion

I, the deponent named above do hereby verify that the contents of paras \(\sigma \) are true to my personal knowledge and those of paras \(3 \) are believed to be true by me based on record and legal advice. Nothing has been concealed and nothing is false. So help me God.

Walftands Deponent.

I identify the deponent whohas sighed before me. Mu_4

Deponent.

Somemnly affirmed before me on at am/pm by Shri the deponent who is identified by Shri Advocate.

I have satisfied myself by examining that the deponent understands the contents of this affidaivt which have been explained by be to him.

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Way funds

C. C. Sandar ST219 O.A. No 222 7 45.

CONFIDENTIAL

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12 MADRAS(Rear) C/o 60 Inf Bie C/o 56 APO

12M/Rear/3/Misc (i)

21 Apr 88

The Manager
Canteen Stores Department
Lucknow Deport

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THEFT

1. Ref your letter No LUD/M-3/44 of 20 Apr 88

2. At about 2330 hrs on 17 Mar 88 two civs were apprehended in unit area under suspicious circumstances. The individuals are questioning stated that they are one shri DP Mishra & shri RC Tiwari both employees of the CSD Lucknow Depot. At the time of apprehension they were in possession of one bycycle & five brand new safari Galascy suitcases 21.

3. On further questioning they stated that they were taking the suitcases from the CSD Depot on instructions from some one there whom they refused to name. The further said that they were poor people & the unit should let them go & the unit can retain the suitcases. It was realised that these two individuals were in an intoxingation recovered from them which was handed over to the golice along with other articles.

In the morning when they had sobered down they were provided break fast. On asking them again they stated that they will not repeat it & they should not be harded over to the police. At no time were they able to state that the suitcases were our chased from any bonafide source.

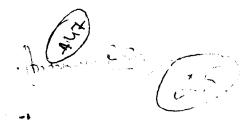
In the absence of further info, the fact that these two persons while being challenged by the sentry on duty tried to run away while leaving the suitcases behind as also the late hour an FIR was lodged with the civil police & these persons were handed over to civ police authority.

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भ जिल्ला 18/3/08 केल में 18 के दर 1 2573 100 अवली 12 खडास रेजी में ट एंट डिट सहित थामा न्या नाम नाम न्या है किए उन्हें अने निवान लामार कार्यन्य नेता रहता है। जसम् सीस्मान्य सार लास जरा अन्या मारा वाना कारा है दिए न जात त्याग्र क्योंक होता क्राणिया व्यक्ति के पार जाना है अनियान निर्मे रेगाड अपने में हैं कर ! रवपर अवाहार, लिंड और राज्यापदी वलवार है मिरिश के महिला भी राष्ट्र मिरिश में भारता कार के एनामा द्वारा के साम हिल्ला के करें की के एक गुरुष करिल गृह दुनि का 2016 रावादी मनात्य भवनात्र भागात्र है । १ छन्ते स्मान्त्र Safari alaxy 21" 25 3033 105 100 100 45 न, N.L. 66aic इस्क नित्र रेपा (शिक्टिंग सार्थित) रिक्के ज्यान के o ML कार करें!

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Lucknow-Cant.-226002

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DATED: lock Boy Co.

CONFIDENT ML

one, religious Investigation There of Suit Cases at Fig Tepot Luckson.

kerdrinde jour letter no.3/A-3/1420/1256 dated 21.1.1.19 and this diffre record Ro.RAC/CONF/LUD/21 dated 28.7.1989.

- 2. The adober to a inventigated and the report is as added -
- the Handgor time on Military personnel of his unit was now on sentry only on their quarter guard in the night of 17.3.1300 caught P.N-4340 and h.P.Miere regular Mazdoor and shri Ramonander a D/Rated Mazdoor alongwith 5 hos of Index Mo.37008 5/Case Raford Galary 21°. The share hand individual were subsequently handconver to the police by the unit. Immediately on receipt of this individual the Manager alongwith guart. Manager carried out physical charm and found one cause shore in the assembled lot of 39 GTC variable units. Were kept backide the goddon one to shore in the assembled by telegross testing Mo.LUD/A-3/19 acted is 3.1959 and also FIF was lodged with the p.ll- a station also may be under the fanager of eight the charter of the Panager of eight the circumstance under which the charter of taken place and their explonation was also obtained and remark to H.C.
- police current for mere than 18 hours, as given in writing by the Officer Unctory addice Station, the incividual was taken on auty on 2nd aprime, escar remaining on leave on medical ground facing the period from 21.5.30 to 1.4.88 and as per N.O instruction the services, of daily ander mezdoor has been dispensed furthable on respection of only by shift b.P. Misra, he was asked to easily an respection of only by shift b.P. Misra, he was asked to easily an respection of only by which he defined having thy anomalous of a statisted according which he defined having thy anomalous of a statisted according to the homeo dated 17.3.1968 for having the following the homeometric shift asked to according to the following and also should be and followed the time of the sample of the sent a horized history and according for the post of some a following the manner of the notice was supported to M.O and in the meantime, the indistinguished that the department in the court of the vidual has filed a class against the department in the court of the vidual has filed a class against the department in the court of the vidual has filed a class against the department in the court of the vidual has filed a class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the vidual has filed as class against the department in the court of the co
 - c) . The police als also submitted the case to civil clare he a lucknow and the case is pending with the same court and her come up for hearing so far.

3. The dilet in calcianion in requested.

Quelio.

REGIONAL HANGER(C)

(RAG MARU)

Corc. E. Par Living

LUCKSION F-101 INF. F1

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CONFIDENTIAL

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15 /11

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLHADID BECKNOW BENCH & LOUKNOW:

O. L. No. 222 of 1990

Devi Prasad Misra

.. Petitioner

Versus

Joint General Manager-II and Others. Opp. parties

(July

SUPPLEMENTARY AFFIDAVIT of the petitioner

I, Devi Presad Misra, aged about 29

Years, son of Sri Bhawani Pd.Misra

resident of 554/175-Ka Chota Barha

Alambagh, Lucknow Class Tvth employee

C.S.D. Canteen Stores Department the

deponent do hereby solemnly affirm

and state as follows:

1. That the petitioner is the deponent in the above noted case and as such he is well conversant with the facts of the case deposed to hit below.

P. Mana

2. That on 18.3.1990 an F.I.R. was lodged



against the deponent and one another person

by Sri B.S.Nayar, Mejor Officer Commdant, Rear

XII Madras to the effect that Sri D.P. Misra and

Sri R.C. Tiwari were found in possession of one

Bycycle and 5 new Safari Suit Cases and it was

requested that they may be taken into custody of

policer Alambagh, Incknow. A true copy of the F.I.R.

lodged against the petitioner and copy of report

is being annexued herewith as annexure S-1.

3. That the F.I.R. was lodged at case Crime

MOXALLER No. 123/88 under Section 41/411/390 I.P.C.

at Police station Alambagh, Lucknow and the subject

matter of the criminal trial is the same as initiating

in the departmental proceeding and since the matter

is very complicated and the suits cases have

already been furnished to the Opposite parties in

respect to the alleged suit cases. The decision

against the deponent if any will be taken in a

m alafide manner as the suit filed by him has not

been considered at all and after filing of the

said suit they have resorted to departmental

proceeding.

Lucknow: Date

July , 1990

Deponent

I, the deponent abovenamed, do hereby verify that the contents of paras of this affidavit are true to my personal knowledge,

those of paras

are based oninformation

derived from record; and those of paras are based on legal advice, which all I believe to be true; no part of it is false and nothing material has been concealed. So help me God.

Lucknow: Dat ed

,1990 July

I, identify the deponent who has signed before me.

at

solennly affirmed before me on am/pm by Sri the deponent is identified by Clerk to Advocate, High Court, Incknow

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by m e.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW

0.A. NO. 222 OF 1990

DEVI PRASAD MISRA

... PETITIONER

VERSU\$

JOINT GENERAL MANAGER II

& OTHERS

... OPPOSITE PARTIES

ANNUXURE NO. S-1

Copy of F.I.R.

D. Misra

Capit of in



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12 Rouse 13/10/80 The Sub anspector of Palice Senter. Luckness. Occhirance Report Siz. Al about 233- fouris a sur time ni bebradas appropriate and a Babran Timo Under Suspicions circum stances.

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2) The following stand 11 tome however consend along Calklet in. with the Individuals. (EA) Bucycle one

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F. Misre

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH.

M.P. NO. 372 OF 199/3

APPLICATION FOR VACATION OF STAY ORDER AND EARLY HEARING OF THE CAS

In

O.A.NO. 222/90.

Debi Prasad Misra ..

Versus

✓ Union of India & Others Respondents.

Respectfully SHEWETH;

That vide order dt.14-7-90, this Hon'ble Tribunal was pleased to direct " that the respondents shall proceed with the disciplinary enquiry but will not pass final orders till further orders from this Tribunal".

That the disciplinary enquiry against the applicant has fsince been completed on 6-18-1990.

That when the above case came up for admission on 12th Sept the Hon'ble Tribunal was pleased to grant 4 weeks time to file Counter-affidavit and two weeks thereafter to file rejoinder-affi-The case was ordered to be listed on 24-10-90 when it was toba disposed of finally.

That the Counter-affidavit has been filed but the applicant

Contd.....2/-



has not filed the Rejoinder-affidavit even after a passe of more than two and a half years.

5. That on account of the stay order granted by this Hon'ble
Tritunal vide its order dt.24-7-90, final orders in the disciplinary
proceedings initiated against the applicant under Rule 14 of the
C.C.S.(C.C.A.) Rules, 1965 could not be passed.

o. That the applicant is not filing the Rejoinder-affidavit with malafide material of delaying the final disposal of the case.

-; PRAYER

Wherefore, it is respectfully prayed that it is expedient in the interest of justice that this Fon'ble Tribunal may kindly be pleased to vacate the stay order dt.14-7-1990 to enable the respondents to pass final orders in the disciplinary case in respect of which the enquiry had been completed on 6-10-1990. It is, further prayed that an early date of hearing of the case may kindly be fixed without awaiting for the Rejoinder-affidavit.

For Respondents.

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very ('with



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH.

AFFIDAVIT IN SUPPORT OF THE APPLICATION FOR VACATION OF THE STAY CROER AND EARLY HEARING OF THE CASE.

In

0.A.NO. 222/90.

Debi Prasad Misra Applicant.

Versus

Union of India & Others Respondents.

I,....., Manager, Canteen
Stores Department, Lal Bahadur Shastri Marg, Lucknow, do hereby
solemnly affirm and state as under ;-

- 1. That the deponent is well conversant with the facts of the case and is filing this affidavit on behalf of respondents.
- 2. That the contents of paras 1 to 6 of the accompaying Misce-

Maneous Petition are based on records and legal advice.

(DEPONENT

-; VERIFICATION ;-

That the deponent above named do hareby verify that the enterests of para 1 of the affidavit are true to my personal knowledge and those of para 2 are based on records & legal advice which I believe to be true. No part of it is false and nothing material has been suppressed. So help me God.

(DEPCNENT)

FORM NO. 21

(See rule 114)

in the ce	ENTRAL ADMINISTRATIVE TRIBUNAL,	Luevin BENCH
A. A. 101.	OA /TA/RA/CP/MA/P T 2.6m of 26	·
1/1 · # · 10/0	Nersus	Applicant(S)
luman o	thoughotters,	Respondent(S)
	INDEX SHEET	(a)
		2.05
Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
	Check list	4-1-62
• 9	and when	A3.
3	Judgment 20-11-90	AU
4,	Petiton	P14 -2A
	Annequires	A20-A25
6	Power	A 26
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Certified th	nat the file is complete in all respects.)
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Signature of S.C	O. Signature	of Deal. Hand
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CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW FR 1818

Circle, Date of Fin Date of R c 22/8/40

Central Admira

Deputy Registrar(J)

Registration No. 264 of 1985 90 (L)

APPLICANT(3).	Mohd Ayub Khan
	0.0.9.

Particulars to be examined

Endorsement as to result of examination

- Is the appeal competent ?
- 2. Is the application in the prescribed form ?
 - Is the application in paper book form ?
 - Have six complete sets of the application been fixed ?
- 3. a) Is the apreal in time ?
 - If not, by how many days it is beyond time?
 - Has sufficient, case for not making the application in time, been filed?
- Has the document of authorisation 4. Vakalatnama been filed ?
- Is the application accompanied by 8.D./Postal Erder for Rs.50/-5.
- 6. Has the certified copy/copies of the order(s) against which the application is made been filed?
- Have the copies of the 7. documents/relied upon by the applicant and mentioned in the application, been filed ?
 - h) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?
 - Are the documents referred to in (a) above neatly typed in double sapce ?
- Has the index of documents been 8. filed and pagaing done properly ?
- Have the chronological details 9. of representation made and the out come of such representation been indicated in the application?
- Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

NO





Particulars to be Examined

Endorsement as to result of examination

- Are the application/duplicate copy/ spare copies signed ?
- 12. Are extra copies of the application with Annexures filed ?
 - a) Identical with the Original ?
 - b) Defective ?
 - e) Wanting in Annexures
 Nos. pagesNes
- have the file size envelopes bearing full addresses of the respondents been filed?
- 14. Are the given address the negistered address ?
- 15. Do the names of the parties stated in the copies tally with those indicated in the application?
- 16. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case >
 mentioned in item no. 6 of the
 application ?
 - a) Conciso ?
 - b) Under distinct heads ?
 - c) Numbered consectively R
 - d) Typed in double space on one side of the paper?
- Have the particulars for interim order prayed for indicated with reasons?
- 19. Whether all the remedies have been exhausted.

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18-9.90 - NO setting adi 40.30.10 90

30 10:00 Due to Halidat Hori to 20:11:3.

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GIRCULT BINCH

LUCKTU.

J.... No. 264/90(L)

Highdanyub Khan

Modlicant.

प्रभागा व

Union of India a ors.

les nundants.

Hon. Mr. Justice K. Nath, V.J. Hon. Mr. M.M. Singh, N.M.

(Mon. Mr. Lustice K. Nath, V.C.)

The have heard the learned counsel for the applicant. The applicantion has been filed only for expunging the advance entries recorded in the characteral of the applicant for the year ending 31.3.59.

The entries had been pointunitated by letter detail 11.4.4.4.4.

Announce-1.85 ever, the applicant had made a representation of the S.1.39 (innounce-2) but the representation is not been disposed of We do not think it necessary to know the case pending, in reching that the fit is not produced to the case pending, in reching that the end of junction.

The distinct of the case pending will meet the end of junction.

The distinct of the case pending of its a firmular to respond to the confidence of the case pending within a particular of the end of the confidence of the case of receipt of receipt of the post of this judgment.

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Luckton J. 12 11 20.11190

Ment . Andrew Mile Tribuille

In the Hoa'ble central Administrative Tribunal. Lucksow

Additional Bench, Allahabad.

Deputy Registerial

Circuit Bench, Lucknow.

264/90(6,

Registration No. 266 of 1990 (L)

Mohd. Ayub Khan.

Applicant.

Versus.

Union of India and others.

Respondents.

COMPILATION - A

Compilation - B

1. Jed solog Signalog

Lucknow: Dated:

August 12, 1990.

(D.S. Chambe)

Advocate.

Counsel for Applicant.

Natack Jon 18-9-90

B. K. Verma Cark af Siri D. S. Chawle A.

(\$6)

In the Hon'ble 'Central Administrative Tribunal. Additional Bench, Lackse Allahabad.

Circuit Bench, Lucknow,

Registration No. 264 of 1990 (L).

...c... rative Tribustal

Circuit sup

Application under Section 19 of the Date of R. C. Past.

Administrative Tribunal Act, 1985.

in Past.....

Deputy Rogistrar (J)

Mohd. Ayub Khan.

Applicant. 22/8

Versus.

Union of India and others.

Respondents.

COMPLIATION - A

1. Application under Section 19
of the Central Administrative
Tribunal Act.

2. Ofder dated 11-7-1989 of
Divisional Railway Manager
Operation, North Eastern
Railway, Lucknow to communicate
adverse report for the year
ending 31-3-1989.

Lko .Dated:

Aug.21, 1990.

Applicant

Lko . D at ed:

Aug. (2), 1990.

(D.S. Chaube) Advocate.

Advoc

Counsel for Applicant.

Y 1_

ļ:



In the Hon'ble Central Administrative Tribunal. Additional Bench, Allahabad.

Circuit Bench, Lucknow.

Registration No. of 1990(L).

PARTIES NAME

Mohd. Ayub Khan, aged about 47 years, Son of Late Shri Mohd. Ibrahim Khan, Deputy Chief Controller, North Eastern Railway, Office of Divisional Railway Manager, Ashok Marg, Lucknow.

Applicant.

Versus.

- 1. Union of India through & General Manager, North Eastern Railway, Gorakhpur.
- 2. Additional Divisional Railway Manager, North Eastern Railway, Lucknow.
- 3. Senior Divisional Operation Superintendent, North Eastern Railway, Lucknow.

Respandents.

Lucknow: Dated:

Annidoont

August 22 ,1990.

Lko. Date d:

(D,S, Chaube)

Advocate.

Counsel for Applicant.

Aug. 27, 1990.

BA Dead

In the Hon'ble Central Administrative Tribunal. Additional Bench, Allahabad.

Circuit Bench, Lncknow.

Registration No. of 1990 (L)

Mohd. Ayub Kham, aged about 47 years, Son of Late Shri Mohd. & Ibrahim Khan, Deputy Chief Controller, North Eastern Railway, Office of Divisional Railway Manager, Ashok Marg, Lucknow.

Applicant.

Versus.

- 1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
- 2. Additional Divisional Railway Mangger, North Eastern Railway, Lucknow.
- 3. Senior Divisional Operation Superintendent, North Eastern Railway, Lucknow.

Respondents.

(1). Details of application.

Particulars of the order against which the applicant is made.

- 1. OrderNo.T/SS-CR/89.
- 2. Bated: 4=8= 11-7-1989.
- 3. Adverse report recorded by Senior Divisional Operating Superintendent, North Eastern Railway, Lucknow, the opposite party No.3 communicated on behalf of Dibisional Railway Manager Operating, North Eastern Railway, Lucknow.

}+



Subject in brief: By means of the impugned order of at adverse report for the year ending 31-3-1989 recorded by Senior Divisional Operating Superintendent, North Eastern Railway, Lucknow has been communicated on Railway behalf of Divisional/Manager Operating, North Eastern Raileay, Lucknow.

(2) Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the ofder against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

(3) Limitation:

The applicant further declares that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

(4) Facts of the case.

The facts oft ne case are given below:-

Deputy Chief Controller, North EasternRailway, Lucknow

was communicated an adverse report for the year ending

31-3-1989 recorded by Senior Divisional Operating

Superintendent and communicated on she behalf of Divisional

Railway Manager Operating, North Eastern Railway, Lucknow

Milham

(No)

vide his letter No.T/SS-CR/89 dated 11-7-1989, at rue copy thereof is enclosed as Annexure-1 to this application.

2. That in fact, the Assistant Operating
Superintendent Movement who initiated the report gave
following adverse remark to the applicant:-

"He is a recalsitrant worker, careless in working and not apte the mark. He has been punished five times during the period under review".

The Senior Divisional Operating Superintendent who reviewed did not agree with his report furnished reasons thereof that the applicant has been punished five times during the period under review. The remark given by reporting officer is reproduced below:-

" No he has been punished five times during the period under review".

That the applicant submitted representation to the opposite party No.2 on 1-8-1989 supported by the documents enclosed therewith in which he furnished decreasons to show that there was no justification to adverse entry in his character roll, his report for year ending 31-3-1989 may be accepted within any entry, Atrue copy of representation alongwith is enclosed as Annexited to this application.

Milhan



- 4. That the representation made by the applicant has not been decided by the opposite party No.2 in spite of reminder letter given to him on 3-11-1989 and his representation continues to remain pending. A true copy of reminder letter dated 3-11-1989 is enclosed as Annexure-3 to this application.
- That the applicant in his representation pointed out that during the year under report there were two cases of minor penalty in which punishment of with-holding increment till three months and with-holding of increment till one year was awarded and in one case of with-holding increment till one year is still under appeal and there was no justification to record such adverse remark. The warnings given during the said period are not penalty prescribed under the rules and it was wholly wrong to say that there were give cases of punishment during the period.
- also pointed out that the punishments were given only on account of annoyance caused against the applicant as the refused to subscribe in funds which were created in expenses to be incurred in the proposed litigations against railway by the staff. This fact had already been

Milham.

A COM

pointed out by applicant in his written complaint made on 22-5-1989 a copy thereof enclosed with the representation.

- That the applicant in his representation also cited 10 cases m against other Deputy Chief Controllers against whom no action was taken for their comparatively more serious lapses and the applicant was discriminated and given minor penalty inxmixed only on account of prejudices and annoyance.
- 8. That the object of recording adverse remark is to give an opportunity to the person concerned to remedy the defects found in his working. Even if any lapse in the working of applicant was found for which he was punished, the same cannot be made ground to record adverse remark subsequently unless it is found that no improvement in his work has been made and the same type of lapse was repeated by him. The adverse remark max does not furnish any instance to show that any defect subsequently was found in his work.

Milhan.



- 9. That the adverse remarks given in his report is rather vague and in fact, it is not supported by the specific instances. It is further submitted that during the year under report, the applicant gave better performance in comparison to the earlier years in which he was week good remark and for better performance he has been given bad remark.
- That the adverse remark is also in contravention of the doctrine of double jeopardy in as much as he had already punished for the same offence.
- required to communicate entire report for the year ending 31-3-1989 containing good and adverse portions of the remark but the opposite parties have only communicated adverse portion of the remark which does not furnish clear picture of knunthe work and performance of the applicant during the year under report and in the circumstances, the communication cannot be deemed as valid and the adverse remark is liable to be expunged on this very ground alone.
- 12. That no good and sufficient reasons exists to make justification for the adverse remark which is liable to be expunsed from the character roll of applicant.



(5) Grounds for relief with legal provisions.

- 1. Because the adverse remarks has been recorded

 m in summary and mechanical manner in violation

 of standing orders and the same is not supported

 by facts.
- 2. Because the adverse remark is violative to the doctrine of maximal double jeopardy.
- 3. Because the adverse remark is not based on proper facts and the same is based on wrong and irrelevant materials.
- 4. Because the adverse remarks is malafide and prejudicial and is liable to be expunged.
- valid and no communication of remark is not valid and no communication in eyes of law as only adverse portion of remarks instead of full remark containing favourable and adverse remark has been communicated which is intenable.
- 6. Because the opposite parties committed wrong in with-holding decision on the representation of applicant indefinitely and hence the applicant is left with no option except to prefer this application.

Mlhan.

(A)S)

-: 8 :-

(6). Details of the remedies exhausted.

The applicant declares that he has availed of allta all remedies available to himand his representation made on 1-8-1989 is still pending despite reminder letter dated 3-11-1989.

(7). Matters not previously filed or pending in the other courts.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been filed, before any court or any other authority or any other Bench of the Tribunal nor any such apprlication where petition or suit is pending before any of them.

(8). Reliefs sought:

In view of the facts mentioned in para-4 above, the applicant prays forthe following reliefs:-

1. The adverse entryrecorded in the character roll forthe year ending 31-3-1989 communicated by the letter dated 11-7-1989 contained in Annexure-1 may be expunged with consequential service benefits.

Milhour

2. The applicant may also be awarded cost of the application.

(9). Interim relief, if any, prayed for:

Pending final decision on the application, the applicant seeks the following reliefs:-

The opposite parties may be directed not to take any cognizance of adverse remark for the year ending 31-3-1989 contained in Annexure-1 when while considering any service matters of applicant including his promotion.

(10). In the event of application being sent by registered post.

Since the application is not being sent by registered post, hence no information is required.

(11). Particulars of Bank Draft/Postal Order filed in respect of the application fee.

- 1. No.& Amount of the Indian Postal Order.
- order. B 02 467777
- Name of the Office.

- GPO Meiner. 21/9/90
- 3. Date of issue of postal order/Bank Draft.
- GPO, Allerhaba

4. Post Office at which payable.

Milhon.

ATT PRO

-: 10 :-

(12). List of enclosures.

- 1. Order dated I1-7-1989 of Divisional Raw Railway Manager Operating, North Eastern, Lucknow to communicate adverse report for the year ending 31-3-1989.
 - 2. Representation dated 1-8-1989 of petitioner.
 - 3. Reminder dated 3-11-1989 of the applicant.

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VERIFICATION

I, Mohd. Ayub Khan, aged about 47 years,
Sonof Late Shri Mohd. Ibrahim Khan, Deputy Chief
Controller, North Eastern Railway, Office of Divisional
Railway Manager, Ashok Marg, Lucknow do herebyverify
that the contents of paras | 100 | 100 | 100 |
personal knowledge and the contents of paras 5

are believed by me to be true on legal advice and that
I have not suppresseed any material fact.

Lko. Dated:

Signature of Applicant.

Aug. 21, 1990.

Lko. Dated:

D.S. Chaube)

Aug. 24, 1990.

Counsel for Applicant.

Milhan.

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Gi cit worch wacknow.

legistration -o.

02 100(2).

Lolid. 'yab Lhan

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union of India and others

Opporties.

monme c. 1

<u>Confidential</u>

..o. _/....O.../59

Milite of the Divisional Lly.

Buckmon: gred 11.7.1989.

Chri Lohd. Nub Ehen, CALL/ISH.

Sub: Confidential sport for the year ending 31.3.89.

In an objectuing good report on you for the year 1989 the following has also been recorded:-

5. Jeneral remarks with specific comments about the general remarks ji.e. by the reporting officer and remarks about the heritorious work of the officer including the grading.

" He is a Recalcitrant worker, careless in working and not up to the mark."

3. Do you agree with the assessment of the officer given by the reporting officer (incase of disagreement .-lease specify the reasons).

"Fo he has been punished five times during the period under review."

Milhan.

Defende



- 2. These remarks are communicated to you with the intention to enable you to rectify your shortcomings and defects and not to discourage you in any way. It is hoped that you will take the advice in the right spirit.
 - Jease acknowledge receipt by signing on the attached duplicate copy of this letter and return the same to the undersigned within a week of the receipt.

Milhan:

1

for Divl. dly. Hanager (0)
Lucknow.

Fore cohy Déliable Advotate

" .∢ 1 /

In the Hon'ble Central Administrative Tribunal. Additional Bench, Allahabad.

Circuit Bench, Lucknow.

264/40 (L) F Registration No. 244 of 1990(L).

Mohd. Ayub Khan.

Applicant.

Versus.

Union of India and others.

Respondents.

COMPILATION - B.

S1.	No. Particulars	Page No.
1.	Representation dated 1-8-1989 of petitioner.	13-16
2.	Reminder dated 3-11-1989 of applicant.	17
3.	Power.	4 &

Lucknow: Dated:

August 22, 1990.

Lucknow: Dated:

Augst7/,,1990.

(D.S. Chaube) Advocate.

Counsel for Applicant.





In the Mon'ble Central administrative Tribunal Circit Bench Lucknow.

Registration Lo.

of 1990(L).

.ohd. .yub Ahan

spolicant

Versus

Jnion of India and oth rs

Opp.Parties.

innexure To.2

To,

The L.J...., Lucinow,

Subject:- Represent tion against proposal of adverse entry in J.L. for period ending 31.3.89.

nef: Tetter - c. المناه 11.7.39 delivered on 26.7.39 كا المناه (المناه 11.7.39 كا المناه 11.79 كا المناه 11.79 كا المناه 11.79 كا المناه

Lespected Sir,

Mith reference to the bovo, I have the honour to bring to your kind notice, the Tollowing facts for consideration before acceptance and counter signature of the J.... under reference.

is quite mong and bosoless. The review of the initiated confidential report is done with a projudiced wind a discountry based wan false with a projudiced wind a discountry based wan false with a projudiced wind a discountry based wan false with a projudiced wind a discountry based wan false with a projudiced wind a force of the context of the context of the limit to refer pure bount with of the want

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reference in which following rentries ere given:-

"no. he has been pand hed dive thes during the period anier revie."

There are only two cases of minor panelty in which punishment of MIM 3 months and MIM one year is swarded by disciplinary authority. The case of MIM pending for your recision (her case no. 2/247/..duc./her dated 10.0.00 and my areal dated 5.9.00%. Declars which a devices of terming for the case of terming for the case of terming for the cases of terming for the cases of terming for these there is nothing which is communicated to and accommiss and these there is nothing which is communicated to and accommiss and by we surriage there is nothing which is communicated to and accommiss and by we surriage 1.4.03 to 31.3.00.

promotion of the stree 22.0.05 and got promotion as the vest of the street of the street of the street of street of the street o

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30.0.38 more hand in ".a.lestwe" our not -- 10. 2/31/.exo./95/33 dened 27.0.30 in which Wil 3/morths was sworded to we . The entract of relovation of appeal is stracked herewith for kind perusal.

All the group emerds senotic od in fevour of contwol office were comfined to JELE only and no benill't to individud in extended up till now. I raised objections egainst this highhandness and they became amoved. Lurther + lodged a unifited complaint dated 22.5.89 grainst ULT Votock/ for his perticlit, injustice etc. and jot onesided and unsatisfactory reply from my Gr. D03 vide his letter lo. 1/18tt./misc./89 dated 1.6.89 (Photo copy of complaint clongwith reply is attached herewith for your kind perusal). This became also the cause of annoyence of CTL(stock). Before opening cerimoney of control room by CLB, uniforms were distributed on pick and choose basis and in doing so they ignored the policy of dress regulation and distributed uniforms to those who are not employed in this control now and to those who already get regular uniforms of the railway. For example Shri Gokaran Hath ex PIL/LJH now posted as inspecter loco shed/G.P. Shri natai and Cha, Shri r. Lal The etc. - objected against the

policy due to which they become prejudiced . - an elclosing

Milhon DSEndinke_

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.ef: (1) Lever Lo. 4/4-44/83 Catch 11.7.89.

(2) Ay remessantion (atal 1.0.39.

espected in,

ith reference to your the above I have the honour to see that now ing could be known to be reporting discount of my manuscration saturified and ist proposed adverse entries in my ... 4/1 31.3.89.

I ,therefore, request you kindly to intimate as to how my represent tion is disposed of for which + shall be grateful.

Yours faithfully

Dated: 3.11.89.

Milhan:

Distinctule Adistali



भूति कार्य क्रिश्वनाम

प्रतिवादी (रेस्पान्डेन्ट)

हुकदमा न० सन् इत्पर लिखे मुकद्दमा में अपनी ओर से श्री पेशों की ता॰ १६ ई॰

गहार गहनो**के**ह

नाम अवालत मुन्द्रमा नं जाम फरीकन को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकहमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकहमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्त्वती) रसीद लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मै यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अपर मुकहमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाना है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

माक्षोर (गवाह) सन् १६ ई०